

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 318
IA - 674/2024
IN
IB-657/PB/2023

IN THE MATTER OF:

Indian Bank Petitioner/Applicant
Vs.
Mr. Pranav Bansal Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)
SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the RP : Ms. Shagun Bharti, Adv., Mr. Roshan Lal Jain RP in person

ORDER

IA - 674/2024

Ld. Counsel appears for the Applicant. Ld. Counsel appears for the Resolution Professional. Ld. Counsel appearing for the Personal Guarantor has stated that the response to the report submitted by the Resolution Professional has been filed on 15.04.2024 and he will take steps to bring it on record. Three working days time granted to do so.

List the matter for arguments **on 02.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay